

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).10226/2009

(From the judgement and order dated 06/10/2009 in Crl.Misc.No.M-26409/2009 of The HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH)

DEVINDER SINGH BABALA Petitioner(s)

VERSUS

U.T. CHANDIGARH Respondent(s)

Date: 28/12/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AFTAB ALAM  
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Petitioner(s) Mr.Sudhir Walia, Adv.  
Mr.H.A. Raichura, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Heard learned counsel for the petitioner.

We find no merit in this special leave  
petition. It is accordingly dismissed.

The petitioner may surrender before the  
Magistrate and make a prayer for regular bail. If  
such a prayer is made, the Magistrate may dispose of  
the matter expeditiously.

[ Usha Bhardwaj ]  
Court Master

[ Savita Sainani ]  
Court Master